

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:288

ANSWERED ON:02.08.2011

DEPLOYMENT OF TRIBAL YOUTH AS SPO

Das Gupta Shri Gurudas;Joshi Shri Pralhad Venkatesh;Tarai Shri Bibhu Prasad

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court has declared the deployment of tribal youth as Special Police Officers (SPO) illegal and unconstitutional and ordered the Government of Chhattisgarh and the Union Government for immediate disarming of these forces; and

(b) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b): The Hon'ble Supreme Court vide order dated 5th July, 2011 in the Writ (Civil) No. 250 of 2007-Ms. Nandini Sundar & Other versus Government of Chhattisgarh-has, inter alia, directed the Government of Chhattisgarh to immediately cease and desist from using SPOs against naxalite activities in the State and forthwith make every effort to recall all firearms issued to the SPOs. Also, a direction has been given to the Central Government to cease and desist, forthwith, from using any of its funds in supporting, directly or indirectly the recruitment of SPOs by the State Governments against naxalites.

The Government of India is examining the matter in consultation with Ministry of Law.